



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 4TH DAY OF MARCH, 2026

BEFORE

THE HON'BLE MR. JUSTICE R. NATARAJ

CRIMINAL PETITION NO.679 OF 2019

BETWEEN:

SRI. SAMPATH RAJU
S/O. LATE CHANGAMRAJU
AGED ABOUT 52 YEARS
R/AT NO.342/2/18
"SRI BALAJI NILAYA", 36TH CROSS
"A" MAIN ROAD, 4TH "T" BLOCK,
JAYANAGAR
BENGALURU - 560 041

...PETITIONER

(BY SRI JAGADEESH D. C., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
BY JAYANAGAR POLICE
JAYANAGAR
REPRESENTED BY SPP
HIGH COURT BUILDING
BENGALURU-560 001
2. S. M. JAGADISH
S/O. LATE S. KUPPA RAJU
SINCE DEAD, REPRESENTED
BY LRS - HIS DAUGHTER
KUM. SWATHI
D/O. LATE S. M. JAGADISH
AGED ABOUT 25 YEAS
NOW PRESENTLY
R/AT NO.386, CQAL LAYOUT
SAHAKARANAGAR
BENGALURU-560 092

...RESPONDENTS





(BY SRI M. R. PATIL, H.C.G.P., FOR R-1;
R-2 IS SERVED AND UNREPRESENTED)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 CR.P.C PRAYING TO QUASH THE FIR IN CR.NO.0185/2015 AND THE ENTIRE PROCEEDINGS IN C.C.NO.31538/2018 AND THE ORDER DATED 22.11.2018 PASSED BY THE LEARNED II A.C.M.M., BENGALURU IN C.C.NO.31538/2018 AS THE IMPUGNED ORDER IS ILLEGAL AND UNSUSTAINABLE IN LAW.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R. NATARAJ

ORAL ORDER

Learned counsel for the petitioner submits that this criminal petition has become infructuous.

2. His submission is noted. In view of his submission, this criminal petition is dismissed as having become infructuous.

3. Pending interlocutory applications if any, do not survive for consideration and the same stands dismissed.

**Sd/-
(R. NATARAJ)
JUDGE**